

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 22

CA 12/2024 IN TP/80(MB)2014

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **SAROJ SURESH LOKHANDE & ORS V/s NIGOS
PROPERTIES LTD & ORS**

Section 241(1) of the Companies Act, 2013 and Rule 11 of the NCLT Rules

ORDER

Adv. H. Gandhi i/b Rizwan Merchant & Associates for the Petitioner Nos.2, 3, 4, 13, 14, 15, 17, 20, 21, 24, 25, 22, 28, 29, 32, 33, 36, 37, 39, 40, 41, 45, 46, 47, 48, 49, 51, 58, 59, 62, 63 & 68 present. Adv. Ricky Sampat for the Respondent Nos. 1,9,17,18,19,20 present through VC.

CA 12/2024

Ld. Counsel for the Petitioner seeks further time to obtain Vakalatnama from many other petitioners. The Ld. Counsel for the Respondent No.1, 7, 9, 17, 18, 19 & 20 submits that the Petitioner No.3 and 7 have already filed an Affidavit stating that they are no longer party Petitioners. List this matter on Board on **23.08.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**